1./ 10.10.95.

Hon'ble Mr. N. Sahul Member (A)

Adjourned to 16.10.95 for admission.

/ces/

(N. Sahu)

Member (A)

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Hon ble Mr. A.K. Sinha, Member (J)

Hon'ble Mr. K.D. Saha, Member (A)

We have heard the applicant who appears in person. It appears that C.B.I. inquiry on the charge of bribery against the applicant and C.B.I. case is pending before the Special Judge, Ranchi and consequent upon that, the applicant has been put under suspension by Annexure A/2 dated 7.3.95. The applicant has been granted subsistence allowance by order dated 10th April, 95 and more than six months have elapsed the applicant has represented for enhancing his subsistence allowance from 60 % to 75 % by Annexure A/7. Bursuant to the issue of order at Annexure A/7, the matter is still pending and has not been disposed of by the authority concerned.

2. Considering the submission, we are of the view that the application can be disposed of by giving a suitable direction to the respondents to consider the application of the applicant for enhancement of subsistence allowance in accordance with law and we accordingly direct the respondent No. 1, the Secretary, Ministry of Finance, Government of India to dispose of the representation of the

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16.10.95.

applicant within three months from the date of receipt of copy of this order. It is further directed that there should be periodic review of the subsistence allowance in accordance with rules. Schedule reply be also issued to the applicant.

3. With this observation, this application is disposed of.

/CBS/

(K.D. Saha)

- Member (A)

(A.K. Sinha) 6/10795

Member (J)